

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

207. C.P. (IB)/1097(MB)2022

IN THE MATTER OF

Nina Percept Private Limited

Vs

Capacit E Infraprojects Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Sahil Mahajan (PH)
For the Respondent: Dharam Jumani (PH)

ORDER

Due to the non-availability of the arguing counsel for the Respondent, the request for adjournment is being made. In the interest of justice, one last opportunity is granted to the Respondent on payment of cost of Rs. 10,000/- in “*Prime Minister Care Relief Fund through Bharat Kosh*”. Posted on **26.04.2024 for arguments.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)